

## RAJYA SABHA

Tuesday, 14th September 1954

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

### ORAL ANSWERS TO QUESTIONS

#### PAKISTANI PASSPORTS AND INDIAN VISAS FOR A SECTION OF THE INHABITANTS OF ANDAMAN ISLANDS

'305. SHRI S. N. MAZUMDAR: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether any order has been issued recently asking a section of the inhabitants of Andaman Islands to procure Pakistani passports and Indian visas;

(b) if so, what are the reasons for issuing such an order;

(c) whether Government have received any representation from those persons who are affected by the order; and

(d) if the answer to part(c) above be in the affirmative, what are the contents of the representation and what action has been taken thereon?

THE DEPUTY MINISTER \*o\* HOME AFFAIRS (SHRI B. N. DATAR): (a) and (b). Persons who had registered themselves as Pakistani nationals, or who were held to be such, have been asked to take out Pakistani passports and Indian visas. This is required under the Indo-Pakistan passport and visa system which provides, *inter-alia* that nationals of one country residing in the other should be in possession of their national passports duly visaed by the other country.

(c) and (d). Yes; there have been representations the contents of which cannot be dealt within the limits of an answer to a question. But all these representations are under consideration.

SHRI S. N. MAZUMDAR: I heard the hon. Deputy Minister say that the  
M BSD

contents of this representation cannot be dealt with within the limits of an answer to a question, but may I know the contents about this specific point.

SHRI B. N. DATAR: The contents are to the effect that they want to continue in India.

SHRI S. N. MAZUMDAR: But if they want to continue in India as Indian citizens, then why have they been asked to take out Pakistani passports?

SHRI B. N. DATAR: They were asked because they had registered themselves as Pakistani nationals before this particular scheme came into operation and therefore under that agreement they had to take a Pakistani passport and an Indian visa if they wanted to continue in India.

SHRI S. N. MAZUMDAR: May I know when they registered themselves as Pakistani nationals?

DR. K. N. KATJU: May I just give a little longer answer? There were many people when Independence came, who were found there as prisoners. They had been sent there from Punjab and elsewhere. They stand on one footing. But there were many people also who went to Andamans afterwards and they were Pakistani nationals. There are others who have declared themselves to be Pakistani nationals. The number of these people and others is altogether 73. This matter we have examined very carefully. The Chief Commissioner has done so and we have given instructions that the utmost latitude should be given to these people if they want to remain as Pakistani nationals; then the visas are necessary and therefore the Andaman Government should take steps to obtain those visas for them from the Officer in Calcutta without those people being made to go from Port Blair to Calcutta for that purpose. If anyone says 'I will remain here and not go elsewhere', then that matter should be treated accordingly. I cannot add much further to it.

SHRI S. N. MAZUMDAR: Is it not a fact that among these people, whose number the hon. Minister gave as 73, families are also included? Is it not a fact that there are two categories of persons—one of persons who went to Andamans after 1945 and the other of persons who are there even before 1942 either as convicts or as the progeny of the convicts and who had settled there and had not even come to Calcutta or Madras throughout the whole period of their stay in Andamans?

DR. K. N. KATJU: If there are people of the category which my hon. friend has just mentioned, they will not be required to take out anything and they will be treated as Indians.

**NBW POSTS IN THE EDUCATION MINISTRY  
FOR THE FIVE YEAR PLAN**

\*306. SHRI GOVINDA REDDY: Will the Minister for EDUCATION be pleased to state;

(a) whether any new posts have been created in the Ministry of Education for the implementation of the projects under the Five Year Plan;

(b) if so, the particulars of the posts so created; and

(c) the number of such posts filled so far?

THE PARLIAMENTARY SECRETARY  
TO THE MINISTER FOR EDUCATION (DH.  
K. L. SHRIMALI): (a) Yes Sir.

(b) and (c). A statement is laid on the Table of the House. [See Appendix VIII, Annexure No. IOI.]

SHRI GOVINDA REDDY: May I know whether these are temporary or permanent?

DR. K. L. SHRIMALI: Temporary.

SHRI GOVINDA REDDY: May I know how these officers were recruited—whether they were recruited through the U.P.S.C. or they were directly recruited?

DR. K. L. SHRIMALI: Some were recruited through the U.P.S.C., and some were recruited from the open market and some were promoted.

SHRI GOVINDA REDDY: What is the duration of these gazetted officers?

DR. K. L. SHRIMALI: I don't know what my hon. friend means by duration.

SHRI GOVINDA REDDY: I wanted to know whether any definite period is fixed for these posts.

DR. K. L. SHRIMALI: They are likely to continue for the duration of the Five Year Plan.

SHRI GOVINDA REDDY: When are the other posts going to be filled up in the gazetted ranks?

DR. K. L. SHRIMALI: They will be filled up shortly.

SHRI GOVINDA REDDY: Are they also to be recruited from the open market?

DR. K. L. SHRIMALI: Yes, some may be.

PROF. G. RANGA: Why is it that the U.P.S.C.'s services have not been invoked in recruiting these people? Why have they recruited them directly?

DR. K. L. SHRIMALI: The reason is that it takes a long time to recruit people through the U.P.S.C. Sometimes it takes from 5 to 6 months and we needed the services of these people immediately. We appoint them on a temporary basis but always make a reference to the U.P.S.C.

PROF. G. RANGA: Is it not a fact that the Government do anticipate their need for all these additional officers and therefore they have some time and therefore they can certainly go to the U.P.S.C., always? Otherwise does it not establish a very bad precedent for Government to go on appointing